

(20)

OPEN COURT

CENTRAL ADMINISTRATIVE TRIBUNAL  
ALLAHABAD BENCH : ALLAHABAD

ORIGINAL APPLICATION NO.931 OF 2005

ALLAHABAD THIS THE 21<sup>st</sup> DAY OF AUGUST, 2008

**HON'BLE MR. ASHOK S. KARAMADI, MEMBER-J**

Jeewan Kumar son of Late Gyan Chana,  
Resident of EWS-3/27, Sulem Sarai Housing  
Scheem, Preetam Nagar, Allahabad.

..... . Applicant

By Advocate : Sri Satish Dwivedi

Versus

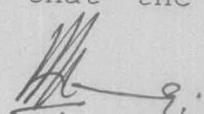
1. Union of India  
through its Secretary,  
Ministry of Environment and Forest,  
Paryawaran Bhawan, C.G.O. Complex, Lodi Road,  
New Delhi-110003.
2. The Director, Botanical Survey of India,  
C.G.O. Complex, 3<sup>rd</sup> MSO Building,  
F-Block, 5<sup>th</sup> & 6<sup>th</sup> Floor, Salt Lake City,  
Kolkatta-700064.
3. The Scientist 'C'/H.O.O.,  
Office of Director, Botanical Survey of India,  
C.G.O. Complex, 3<sup>rd</sup> MSO Building,  
F-Block, 5<sup>th</sup> & 6<sup>th</sup> Floor, Salt Lake City,  
Kolkatta-700064.
4. The Joint Director,  
Central Circle, Botanical Survey of India,  
10, Chattham Line, Allahabad.
5. Sri S. Pramanik, Scientist 'C'/H.O.O.  
Botanical Survey of India, C.G.O. Complex, 3<sup>rd</sup> MSO  
Building D-F Block, Block F, Sector-I,  
Salt Lake City, Kolkata-700064.
6. Sri K.P. Singh, Joint Director,  
Botanical Survey of India,  
Central Circle, 10, Chaitham Line,  
Allahabad.

..... . Respondents

By Advocate : Shri Satish Chaturvedi

**ORDER**

When this matter is taken up today the learned  
counsel for the applicant has sent illness slip. The  
respondents counsel is present and states that the



order under challenge in this OA pertains to the transfer of the applicant. Since the applicant has joined the place of posting in pursuance of the transfer order, therefore, the applicant has no interest in the matter. On earlier occasion also on 21.05.2008 the learned counsel for the applicant sent an illness slip and the matter was adjourned, that time the learned counsel for the respondents requested time to verify and make a submission with regard to the applicant's position is concerned. Today he makes a submission on instructions that the applicant has joined the transferred post, therefore, the applicant has no interest in this matter.

2. Having regard to the aforesaid facts it is clear that neither the applicant nor the learned counsel for the applicant is showing any interest in pursuing this OA. It appears that they lost interest in prosecuting the matter and accordingly having regard to the statements made by the respondent's counsel the grievance of the applicant does not survive for consideration, therefore, the OA is dismissed. No Costs.



Member-J

/ns/